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**IOIN-CRM-M-41613-2023 in CRM-M-41613-2023  
VINIT YADAV V/S STATE OF HARYANA**

**IOIN-CRM-M-2775-2024 in CRM-M-2775-2024  
STATE OF HARYANA V/S VINIT YADAV**

Present : Mr. Chetan Sharma, DAG, Haryana.

Mr. Amit Rana, Sr. DAG, Punjab.

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Vide order dated 29.02.2024, in CRM-M-41613-2023 and CRM-M-2775-2024, this Court had directed the learned Advocates General of Punjab and Haryana to furnish in sealed cover, the names of three senior IAS and IPS Officers from their respective States, who would be part of a 3 member Committee for both the States, to look into the functioning of the Forensic Science Laboratories (hereinafter referred to as 'FSL') across the State of Punjab and Haryana.

Learned Advocates General of Punjab and Haryana have submitted in sealed cover, names of three IAS and IPS Officers of their respective States to this Court, which has been opened, perused and taken on record.

Accordingly, it is directed that the following Committees for the States of Punjab and Haryana be constituted:-

**Committee for the State of Punjab**

(i) Sh. Dharendra Kumar Tiwari, IAS (RR:1994) Additional Chief Secretary, Social Justice, Empowerment and Minorities.

(ii) Smt. V. Neeraja, IPS (RR:1994).

(iii) Sh. Nilkanth S Avhad, IAS (RR:1999) Principal Secretary, Water Supply and Sanitation.



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**Committee for the State of Haryana**

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(i) Sh. Vineet Garg, IAS (HY:1991) Additional Chief Secretary, Government of Haryana.

(ii) Sh. Vijayendra Kumar, IAS (HY:1995) Principal Secretary, Government of Haryana.

(iii) Sh. Amitabh Singh Dhillon, IPS (HY:1997) Additional Director General of Police, Haryana.

The mandate of the above Committees would encompass identifying the underlying administrative and technical causes contributing to delays in the preparation and submission of reports of the FSL. Additionally, the Committees will also propose remedial measures to expedite and streamline the entire process, to ensure timely preparation and submission of reports by the FSL. The said exercise be completed within 8 weeks from today, however, an interim report be submitted by the Committees to this Court on or before 22.04.2024.

The Committee for the State of Haryana will also look into the deficiencies and culpability of the officials, if any, concerning case FIR No.234 dated 04.05.2023 under Sections 420, 465, 468 of the IPC and Sections 22 and 32 of the NDPS Act registered at Police Station Pinjore, District Panchkula. These additional directions to the Committee for the State of Haryana have been prompted on account of a staggering delay of six months in both the preparation and despatch of the FSL report, as well as on account of the following inadvertent errors as averred in the affidavit dated 20.01.2024 submitted by Sh. O.P. Singh, IPS, Director of the Forensic Science Laboratory, Madhuban, Haryana on 22.01.2024 in CRM-M-41613-2023:-

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“XXX XXX XXX

*Correction of Date and Accountability: That the deponent submits and states that the FSL, report was actually prepared on 23.11.2023, not on 3.11.2023. The discrepancy in dates is done inadvertently.*

XXX XXX XXX

*It is respectfully submitted that inadvertently the report of the present case was clubbed with the routine reports pending for collection by the Laboratory Assistant.*

XXX XXX XXX

*(f). That during this period there was also a break down in advanced equipment facilities such as GCMS and UV Spectrophotometer which are required for the analysis/examination of said case.”*

Adjourned to 22.04.2024.

A copy of this order be sent to the quarter concerned for necessary and immediate compliance.

A photocopy of this order be placed on the file of other connected case.

**15.03.2024**

Vinay

**(MANJARI NEHRU KAUL)  
JUDGE**